

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn.No.OA 388/87

Date of decision:18.8.1993.

Shri A.K.Chandra

Petitioner

vs.

Union of India through
Secretary
Ministry of Personnel
Public Grievances & Pensions
New Delhi & anr.

Respondents

For the petitioner ...

None.

For the Respondents ...

None.

CORAM:

THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN
THE HON'BLE MR. B.N. DHOUNDIYAL, MEMBER (A)

JUDGEMENT(ORAL)

(By Hon'ble Mr. Justice S.K.
Dhaon, Vice Chairman)

The order passed by the Central Government dated 6.2.1987 informing the petitioner that permission under Rule 26(1) of the Retirement Benefits Rules to accept commercial employment as Vice President, Easter India Limited should not be given to him before the expiry of two years from the date of his retirement from service is being impugned in the present OA. It appears that the petitioner sought voluntary retirement which was accorded. While in service he negotiated for an appointment as Vice-President of Easter India Limited. Therefore, the Central Government felt that the permission should not be granted.

2. It appears to us that this OA has become

infructuous by efflux of time as the period of two years has expired long back.

3. The case has been called out in the revised list in the afternoon. No one has appeared in support of this OA.

4. The OA is dismissed but without any order as to costs.

B.N.Dhundiyal
(B.N.DHOUNDIYAL)

MEMBER(A)

S.K.Dhaon
(S.K.DHAON)
VICE-CHAIRMAN(J)

SNS